

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 534 of 2018

This the 18th day of December, 2018

Hon'ble Ms. Jasmine Ahmed, Member-J
Hon'ble Mr. Devendra Chaudhry, Member-A

Abdul Wahab, aged about 61 years, S/o Sri Abdul Hai, R/o Village & Post Rasoolpur Tikaniyamau, Arjunganj, Lucknow.

.....Applicants

By Advocate : Sri Saroj Kumar

Versus.

1. Union of India through the Chief Postmaster General, U.P. Region, Lucknow.
2. The Director, Postal Services, Headquarters, U.P. Region, Lucknow.
3. The Superintendent of Post Offices, Lucknow Division, Lucknow.

.....Respondents.

By Advocate : Sri Mahendra Kumar Shukla

O R D E R (Oral)

By Ms. Jasmine Ahmed, Member-J

Heard the learned counsel for the applicant as well as learned counsel for the respondents and perused the pleadings on record.

2. Learned counsel for the applicant states that the applicant has preferred a representation dated 13.7.2016 followed by reminders dated 16.5.2017 and December 2017 for grant of MACP, but no decision has been taken by the respondents on the pending representation of the applicant. Counsel for the applicant, at this stage, submits that the applicant would be satisfied if a direction be given by this Tribunal to decide the pending representation of the applicant by passing a reasoned and speaking order in accordance with law within stipulated period of time.
3. Accordingly, the respondents are directed to take a conscious decision on the representation of the applicant dated 13.7.2016 followed by reminders dated 16.5.17 and December 2017 by passing a reasoned

and speaking order in accordance with law within a period of three months from the date of receipt of certified copy of this order under intimation to the applicant. It is made clear that nothing is commented on the merits of the case.

4. With the above directions, the O.A. stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)
Member-A

(Ms. Jasmine Ahmed)
Member-J

Girish/-